

State Vs. Afsar

FIR No: 118/10

Under Section: 395/397/412/120B/356/379/34 IPC

PS: Ranjit Nagar

29.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. APP for the State.
Sh. Vineet Jain, Ld. Counsel for applicant/accused.

Heard. Record perused.

Vide present application, applicant wants to sent an intimation to the jail authorities that he is on bail in this case.

Copy of the order dated 06.01.2015 has been sent to me by Asst. Ahlmad which shows that accused was admitted to bail on furnishing PB/SB in the sum of Rs 15,000/-. However, the surety bond of accused was rejected by Ld. Predecessor and accused is in custody in the instant case since then.

However, in terms of directions dated 09.04.2020 of Hon'ble High Court of Delhi in W.P.(crl)779/2020 titled as Court on its own motion vs State , accused is directed to be released on furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of concerned jail superintendent.

Copy of the order be sent to concerned jail superintendent for compliance.

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
29.06.2020

State Vs. Nabeel

FIR No: 140/19

Under Section: 302/147/149/34 IPC

PS: Daryaganj

29.06.2020

Fresh application for interim bail received.

Through video conferencing

Present: Sh. Alok Saxena, Ld. APP for the State.
Sh. Dewal Singh, Ld. Counsel for accused/applicant.

Applicant is seeking interim bail on the ground that his case is covered vide minutes dated 18.05.2020 of High powered committee. It has been argued by Ld. Counsel that apart from said guidelines, accused is also seeking interim bail on the ground that his mother aged about 51 years is ailing and there is no one to look after her as his father is absconding and one of the brother has suffered from fracture. It is further argued that interim bail of his other brother namely Farhal , (who is also co-accused in this case) is expiring soon.

Heard. Reply of IO perused.

The accused is in custody for a period of less than 02 years and therefore his case is not covered under the guidelines laid down by High Powered Committee vide minutes dated 18.05.2020.

Further, the reply of IO reveals that interim bail granted to co-accused i.e. his brother namely Farhal (vide order dated 01.06.2020) has already been extended by Hon'ble High Court for a period of 04 weeks vide order dated 15.06.2020. Therefore, the submissions of Ld. Counsel that interim bail of his brother is expiring soon are not correct.

In the matter of *Ather Parvez Vs. State (Crl. Ref. No. 01/2015 Date of decision 26.02.2016)*, it has been observed by Hon'ble Delhi High Court that:

"...The trial of the appellate courts after conviction are entitled to grant "interim bail" to the accused/convict when exceptional and extra-ordinary circumstances would justify this indulgence. The power is to be sparingly

contd..2/-

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State Vs. Inderjeet @ Pobby

FIR No: 532/14

Under Section: 302/307/201/34 IPC

PS: Subzi Mandi

29.06.2020

Application is taken up today on receipt of jail report.

Through video conferencing

Present: Sh. Alok Saxena, Ld. APP for the State.
Sh. Satish Kumar, Ld. Counsel for accused/applicant.

Report of IO perused. As per same, accused is not involved in any other offence.

Report from concerned jail superintendent has been received. As per same, the conduct of accused at jail is satisfactory. The accused fulfills all the criteria as laid down by High Powered Committee vide minutes dated 18.05.2020.

In these circumstances, accused Inderjeet @ Pobby is admitted on interim bail for a period of 45 days on furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned jail superintendent.

Accused shall surrender on the expiry of 45 days.

Copy of the order be sent to concerned jail superintendent for information and compliance. Copy of the order be given dasti to Ld. Counsel for accused/applicant, if requested.

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
29.06.2020